

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

STAMP APPLICATION NO. 248/94 (O.A.13/95).

Original Application No:

Transfer Application No:

DATE OF DECISION: 16.12.1994

M.M. Wokode

Petitioner

Mr. N.S. Bhoyar

Advocate for the Petitioners

Versus

U.O.I. & Ors.

Respondent

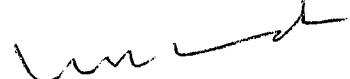
Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S. Deshpande, Vice Chairman

The Hon'ble Shri

1. To be referred to the Reporter or not? NO
2. Whether it needs to be circulated to other Benches of the Tribunal? NO


V.C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

STAMP APPLICATION NO. 248/94
(ORIGINAL APPLICATION NO.13/95.)

M.M. Wokode ..Applicant

V/s

Union of India & Ors. ..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, Vice Chairman

ORAL JUDGMENT: DATED: 16.12.1994
(Per: M.S. Deshpande, Vice Chairman)

Heard Mr. N.S. Bhojar, counsel for the applicant. The grievance is that the applicant was transferred from Chhindwara to Nagpur on 22.7.93 and that order came to be cancelled on 10.8.93. Both these orders were served on the applicant on the same date. The applicant made representations against the order of cancellation on the ground of health, but that representation was not accepted.

2. Since the challenge is not to the order of transfer but to its cancellation and the representations made by the applicant to the authorities have already been considered, this Tribunal would be slow to interfere in such matters. The application is disposed of with liberty to the applicant to make a fresh representation to the Department, if he wants transfer on the grounds of health.


(M.S. Deshpande)
Vice Chairman